

(b) the quantum of financial assistance/loan provided during the last three years and the current year under the scheme, project-wise alongwith the terms and conditions set therefor

(c) the modus-operandi of releasing the funds under the scheme, and

(d) the status of the projects included under the scheme?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) State-wise number of irrigation projects selected for providing loan assistance under Accelerated Irrigation Benefits Programme are as under :

Name of State	Number of Project
Andhra Pradesh	2
Assam	4
Bihar	2
Gujarat	6
Haryana	2
Karnataka	3
Kerala	1
Madhya Pradesh	3
Maharashtra	1
Orissa	4
Punjab	1
Rajasthan	2
Tamil Nadu	1
Tripura	2
Uttar Pradesh	6
West Bengal	1
Total	41

(b) Accelerated Irrigation Benefits Programme has been launched for the first time during the current financial year and as such no loan assistance was provided in the past. Approved Project-wise amount of Central Loan Assistance and the amount of first instalment released to the State Governments are given in the enclosed statement.

The Special Central Assistance to the States for timely completion of on-going projects will be in the form of loan at 13% rate of interest per annum during 1996-97 and at the rate of interest as prescribed by the Ministry of Finance in the subsequent years. The loans will be repayable in 20 annual equal instalments together with interest on the outstanding balance commencing from the following year. However, fifty per cent of these loans will enjoy a year initial grace period, after which repayment of these loans will be effected in 15 annual equal instalments. The loans annually

payable (by way of principal and interest) would be recovered in ten equal monthly instalments commencing from 15th June.

The amount of loan would be equal to the amount provided by the State for the project out of its own resources.

(c) The Central assistance will be in the form of reimbursement on quarterly basis after the expenditure is actually incurred on the identified projects for construction in accordance with the agreed schedule of construction. The first quarterly instalment will however, be released in advance to enable the States to mobilise on the projects.

(d) The projects included under the scheme are ongoing and have received investment clearance by the Planning Commission.

[Translation]

Vasectomy Operations

3480. SHRI MANHARAN LAL PANDEY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Union Government had issued guidelines to all States in 1993 in regard to Vasectomy operation;

(b) if so, the details thereof including the guidelines for tubectomy operations and the centres where the same should be performed keeping in view the hygiene;

(c) whether the above guidelines are being followed by States particularly Madhya Pradesh; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Yes, Sir. Revised guidelines have been issued in 1993 to all States/UTs in regard to Vasectomy Operations as well as Tubectomy Operations.

(b) Tubectomy operations including Laparoscopic Sterilisation as well as Vasectomy Operations may continue to be performed at the field/PHC level. However, it has to be ensured that sterilisation and dis-infection of instruments are strictly followed so as to eliminate any risk of infection including risk of viral infection like hepatitis and HIV, by autoclaving of the investment or boiling in water for 20 minutes or keeping the instruments in 2% glutaraldehyde for 30 minutes. Further one team with two sets of instruments may not perform more than 24 sterilisation operations in one working day.

(c) Yes Sir. The Guidelines are being followed in the State of Madhya Pradesh;

(d) Does not arise.